

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 794/GT/2025

Subject : Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I, (420 MW) for 2024-29

Petitioner : NTPC Limited

Respondent(s) : UPPCL and 8 others

Date of hearing : **23.12.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC
Shri Shaswat Singh, Advocate, UPPCL
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Kunal Singh, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL

Record of Proceedings

The matter was called out through a virtual hearing.

2. At the outset, the learned counsel for the Respondents, UPPCL, BRPL & BYPL, sought for an extension of time to file their replies in the matter. The learned counsel for the Petitioner sought time to file its rejoinders to the said replies, and prayed that the order in the petition may be reserved.

3. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving a copy to the Respondents, on or before **23.1.2026**:

For the period 2024-29

- a) *It is observed that most of the additional capital expenditure (ACE) items claimed pertain to the replacement of assets within the original scope. The clarification for not opting for R&M and claiming both Special Allowance and ACE may be submitted.*
- b) *Form-15, as per the Annexure-1 formats and in line with Regulation 34(2) of the 2024 Tariff Regulations, in Excel format as well, linked with relevant sheets.*



4. The Respondents are permitted to file their replies by **23.2.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **10.3.2026**.
5. The matter will be listed for hearing on **24.3.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

